

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

42.

C.P. (IB)/326(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.11.2023

NAME OF THE PARTIES:

Axis Bank Ltd
Vs.
Ritika Manoj Lalwani

SECTION: 95 (1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Shweta Yadav, Ld. Counsel for the Resolution Professional present.
None present for the Personal Guarantor.
2. The issue of Insolvency Resolution Process against the Personal Guarantor under Section 95 of the IBC, 2016 is pending before the Hon'ble Supreme Court in the matter of *Sanjay Singal & Anr. Vs. Union of India & Ors.* in *WP (C) 510 of 2022*. In view of the above, we feel it appropriate to adjourn the matter *Sine-die*. Hence, the matter is adjourned *Sine-die*. Liberty is given to the Financial Creditor mention the matter before this Bench when the issue reaches a finality.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)